

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.- 312
IB - 3496/ND/2019

IN THE MATTER OF:

M/s Storm Export Pvt Ltd.

Vs

M/s Arsh Associates Pvt Ltd.

....Applicant

....Respondent

SECTION

Under Section – 9 of IBC, 2016

Order delivered on 20.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

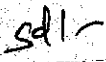
PRESENT:

For the Applicant : Mr. Shivam Tyagi
For the Respondent :

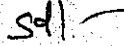
ORDER

Ld. Counsel for petitioner has put in appearance and submitted that he has filed the affidavit of service. The same is on record.

Mr. Shah Alam Khan, appeared on behalf of partner of Corporate Debtor/respondent appeared in person and submitted that he has received the copy of the petition. Corporate Debtor seeks time to engage the counsel to file their reply within 2 weeks. Let the same be filed. List the case on 10.02.2020.



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)